

159 of the Customs Act, 1962, together with Explanatory Memoranda on the Notifications:—

(i) G.S.R. Nos. 537(E) and 538(E), dated the 25th August, 1982.

(ii) G.S.R. Nos. 665(E) and 666(E), dated the 10th September, 1982.

[Placed in Library. See No. LT—5430|82 for (i) and (ii)]

(iii) G.S.R. No. 577(E), dated the 29th September, 1982.

[Placed in Library. See No. LT—5445|82]

Gold (Control) Appeals Rules, 1982

SHRI PATTABHI RAMA RAO: Sir, I also beg to lay on the Table a copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification S.O. No. 658(E), dated the 10th September, 1982, publishing the Gold (Control) Appeals Rules, 1982, under sub-section (3) of section 114 of the Gold (Control) Act, 1968.

[Placed in Library. See No. LT—5444|82]

Notification of the Ministry of Agriculture (Department of Food)

THE DEPUTY MINISTER IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (MISS KAMLA KUMARI): Sir, I beg to lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy (in English and Hindi) of the Ministry of Agriculture (Department of Food) Notification G.S.R. No. 567 (E) Ess. Com|Sugar, dated the 10th September, 1982, publishing a Corrigendum to Notification G.S.R. No. 465(E)|Ess. (Com.) Sugar dated the 22nd June, 1982).

[Placed in Library. See No. LT—5439|82.]

Message from the Lok Sabha

THE NATIONAL WATERWAY (ALLAHABAD-HALDIA STRETCH OF THE GANGA-BHAGIRATHI-HOOGHLY RIVER) BILL, 1982

SECRETARY-GENERAL: Sir, I beg to report to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha:

“In accordance with the provisions of Rule 120 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that Lok Sabha, at its sitting held on the 6th October, 1982, agreed without any amendment to the National Waterway (Allahabad-Haldia-Stretch of the Ganga-Bhagirathi-Hooghly River), Bill, 1982, which was passed by Rajya Sabha at its sitting held on the 27th July, 1982”

RE. SITTINGS OF THE HOUSE

MR. DEPUTY CHAIRMAN: Now, we go to the Calling Attention. Mr. Satya Pal Malik. (*Interruptions*)

SHRI SADASHIV BAGAITKAR (Maharashtra): Sir, I would like to make a submission, I have sought your permission.

SHRI ARVIND GANESH KULKARNI (Maharashtra): Sir, I would like to make a submission. The point is....

MR. DEPUTY CHAIRMAN: There is no point. (*Interruptions*)

SHRI ARVIND GANESH KULKARNI: Please listen and then decide. You are the authority. I am not the authority to decide. I am only making a submission for your consideration. Two days back, I raised the point when the Chairman was present and I drew his attention to